

[**Shri Satya Narayan Sinha**
 [See Appendix IV, annexure
 No. 89.]

COFFEE (THIRD AMENDMENT) RULES, 1961

Shri Kanungo: I beg to lay on the Table a copy of the Coffee (Third Amendment) Rules, 1961 published in Notification No. G.S.R. 1054, dated the 26th August, 1961, under sub-Section (3) of section 48 of the Coffee Act, 1942. [Placed in Library. See No. LT-3225/61.]

AMENDMENT TO DELHI MOTOR VEHICLES RULES, 1940

The Minister of Transport and Communications (Dr. P. Subbarayan): I beg to lay on the Table a copy of Notification No. F.12/57/60 Transport published in Delhi Gazette, dated the 1st June, 1961 making certain amendment to the Delhi Motor Vehicles Rules, 1940, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. [Placed in Library. See No. LT-3226/61.]

MINISTERS' (ALLOWANCES, MEDICAL TREATMENT AND OTHER PRIVILEGES) AMENDMENT RULES, 1961

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table a copy of the Ministers' (Allowances, Medical Treatment and other privileges) Amendment Rules, 1961 published in Notification No. G.S.R. 1085, dated the 30th August, 1961, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952. [Placed in Library. See No. LT-3227/61.]

ANNUAL REPORT OF EXECUTIVE COMMITTEE OF TRUSTEES OF VICTORIA MEMORIAL, CALCUTTA, AND ANNUAL REPORT OF TRUSTEES OF INDIAN MUSEUM, CALCUTTA

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): I beg to lay on the Table a copy each of the following Reports:

(i) Annual Report of the Executive Committee of the Trustees of the Victoria Memo-

rial, Calcutta, for the year ended 31st March, 1960. [Placed in Library. See No. LT-3228/61.]

(ii) Annual Report of the Trustees of the Indian Museum Calcutta, for the year 1959-60. [Placed in Library. See No. LT-3229/61.]

NOTIFICATIONS UNDER BANKING COMPANIES ACT, 1949

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to lay on the Table a copy each of the following schemes under sub-section (11) of Section 45 of the Banking Companies Act, 1949:

(i) Scheme for the reconstruction of the Rayalaseema Bank Limited and its amalgamation with the Indian Bank Limited published in Notification No. S.O. 2034, dated the 25th August, 1961.

(ii) Scheme for the reconstruction of the Pie-Money Bank (Private) Limited and its amalgamation with the Canara Industrial and Banking Syndicate Limited published in Notification No. S.O. 2037, dated the 26th August, 1961.

(iii) Scheme for the reconstruction of the Moolky Bank Limited and its amalgamation with the Canara Industrial and Banking Syndicate Limited published in Notification No. S.O. 2039, dated the 26th August, 1961.

(iv) Scheme for the reconstruction of the Tezpur Industrial Bank Limited and its amalgamation with the United Bank of India Limited published in Notification No. S.O. 2089, dated the 28th August, 1961.

(v) Scheme for the reconstruction of the G. Raghunathmull Bank Limited and its amalgamation with the Canara Bank Limited published in Notification No. S.O. 2092, dated the 28th August, 1961.